

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 223 of 2011

(Arising out of Order-in-Original No.01/Commr/Bol/11 dated 10/01/2011 passed by Commissioner of Central Excise, Bolpur.

M/s BDG Metal & Power Ltd. (Formerly Bishan Dayal Goyal & Sons Pvt. Ltd.),

WBIDC, Plasto Steel Park,
Kadasole, P.S. Barjora,
Distt. Bankura-722202

Appellant

VERSUS

Commissioner of Central Excise, Bolpur

Nanoor Chandidas Road, Sian, Bolpur,
Dist. Birbhum, W. B.-731204

Respondent

APPEARANCE:

None for the Appellant

Shri K. Choudhary, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

DATE OF E-HEARING : 30.07.2021

FINAL ORDER NO. 75398/2021

ORDER

The Revenue has forwarded a copy of Form No.SVLDRS-4, which is a discharge Certificate issued by the Members of the Designated Committee for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Pooja